STRIKE BY LABOURERS OF ELECTRICITY N.M.R., KERALA STATE

- *765. SHRIMATI DEVAKI GOPIDAS: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether Government a^{re} aware of the strike staged by the Electricity N.M.R. labourers in Kerala State; and
- (b) if so, whether Government have enquired into their grievances and the steps taken to redress their grievances?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI S. D. MISRA): (a) and (b) An industrial dispute exists between the Keraia State Electricity Board and Union of the Nominal Muster Roll workers. A_s conciliation efforts in this regard 'failed, the dispute was referred for adjudication. Even then the workers went on strike on the 1st December, 1964, but they withdrew the strike on the 14th December, 1964 in view of the agreement reached at Government level for withdrawal of the strike.

SHRIMATI DEVAKI GOPIDAS: Is it not a fact that most of the N. M. R. workers are in service for more than ten year_s and most of them are matriculates and in spite of that, in appointments to the permanent cadre, they are not given any preference?

SHRI S. D. MISRA: Some of these workers are temporary workers aid it *is a* fact that they have been there since a long period and as a matter of fact this was one of their demands and in the Adjudication Award tikis is one of the points which is being taken care of.

SHRI JOSEPH MATHEN: Is it a fact that workers who have remained there for ten or fifteen years are not given consideration when permanent appointments are made?

SHRI S. D. MISRA: The facts tliat we have received from the State Electricity Board state that those workers who are qualified and who are literates are getting preference in appointments to clerical staff and also are getting preference in the appointments of permanent staff.

SHRI JOSEPH MATHEN: Are we to understand that their services will be counted when fresh appointments are made?

SHRI S. D. MISRA: That is one of the points which have gone for adjudication.

M/s. JAY ENGINEERING COMPANY LTD.

- *766. SHRI P. ABRAHAM: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 333 in the Rajya Sabha on the 2nd December, 1964 and state:
- (a) whether it is a fact that the General Manager of M/s. Jay Engineering Company Limited has been fined Rs. 25.000 for violation of foreign exchange regulations;
 - (b) if so, the details ol the violation;
- (c) the names of the Directors and the Chairman of the Company whose residence/offices at Calcutta and Delhi were searched; and
- (d) the rason_s for not taking any action against the Directors of the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAM. ESHWAR SAHU): (a) and (b) A personal penalty of Rs. 25,000 was imposed under the provisions of the Sea Customs Act, on the General Manager of the Company as the person concerned in the offence of underinvoicing of the goods, *viz.* small electric bulbs for sewing machines, and their importation without an appropriate Import Trade Control licence.

(c) The business premises of the Company and the residential premises

of the General Manager of the Company were searched and not the residences of the Directors and the Chairman of the Company.

(d) The Directors of the Company were not concerned according to the evidence available.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

पूर्वी पाकिस्तान की सीमा पर तस्कर व्यापार

*७५६. श्री गिरिराज किशोर कपर : क्या विस्त मंती यह बताने की कृपा करेंगे

- (क) क्या यह सच है कि पश्चिमी बंगाल-पूर्वी पाकिस्तान सीमा पर स्थित स्वरूपनगर थाने के हकीमपूर गांव में तस्कर व्यापारियों का केन्द्र है; ग्रीर
- (ख) यदि हां तो इस बारे में सरकार ने क्या कार्यवाही की है?

SMUGGLING ON THE EAST PAKISTAN RORDER

- •756. SHRI G. K. KAPOOR: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that village Hakeempur under the jurisdiction of Swarup Nagar Police Station and situated on the West Bengal—East Pakistan border is a centre for smug glers: and
- (b) if so, what action has been taken by Government in this connec tion?]

वित्त मंत्रालय में उपमंत्री (श्री राभेश्वर साह): (क) हाल के महीनों में इस गांव में ग्रौर इसके इदं-गिदं कई तस्कर सम्बन्धी मामलों का पता लगा है।

(ख) हकीमपुर से लगभग १ मील दूर बिठारी में सीमा-शुल्क चौकी पर तैनात पदाधिकारी इस क्षेत्र में रोक-धाम के लिए बहुत गश्त लगाते हैं।

tfTHE DEPUTY MINISTER IN THE MINISTRY or FINANCE (Shri RAMESHWAR SAHU): (a) A number of smuggling cases have been detected in and around this village in recent months.

(b) The officers posted at the Customs Checkpost at Bithari about 5 miles from Hakeempur conduct intensive preventive patrol in this area.]

काज के व्यापारियों द्वारा कर की चोरी

*७५ द. श्री महाबीर दास : स्या विस मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि नवम्बर, १६६४ के धन्तिम सप्ताह में कच्चा काज् श्रायात करने वाली बम्बई की कुछ फर्म भायकर की चोरी के सिलसिले में पकडी गयी थीं; भीर
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो तो उन फर्मी के नाम क्या-क्या है भीर उन्होंने कितने आयकर की चोरी की?

[TAX EVASION BY CASHEW MERCHANTS

- •758. SHRI MAHABIR DASS: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that certain Bombay firm_s engaged in the import of raw cashewnuts were detected during the last week of November, 1964 for evading income-tax; and